

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

12. C.P.(IB)-363(MB)/2020

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
SHRI SHYAM BABU GAUTAM, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **15.04.2021**

NAME OF THE PARTIES: CTA Apparels Pvt. Ltd.

V/s

Harish Textile Engineers Ltd.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The matter is taken up through virtual hearing (VC).

None appeared on either side, despite listing the matter under the caption appearance of the petitioner / dismissal of the company petition. It seems the petitioner is not interested in prosecuting the above Company Petition. Hence the above company petition is dismissed for non-prosecution.

Sd/-
SHYAM BABU GAUTAM
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)